



**BEFORE THE ADJUDICATING OFFICER**  
**SECURITIES AND EXCHANGE BOARD OF INDIA**  
**[CORRIGENDUM ORDER NO. Order/AK/DS/2025-26/31949]**

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**UNDER SECTION 15 I OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992 READ WITH RULE 5 OF SEBI (PROCEDURE FOR HOLDING INQUIRY AND IMPOSING PENALTIES) RULES, 1995 AND SECTION 23I OF SECURITIES CONTRACTS (REGULATION) ACT, 1956 READ WITH RULE 5 OF SECURITIES CONTRACTS (REGULATION) (PROCEDURE FOR HOLDING INQUIRY AND IMPOSING PENALTIES) RULES, 2005, IN RESPECT OF;**

**Birla Pacific Medspa Limited  
(PAN: AADCB5167F)**

In the matter of Birla Pacific Medspa Limited

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1. Whereas, an Adjudication Order No. Order/SM/AE/2022-23/19751-19761 dated September 28, 2022 (hereinafter referred to as "**said Adjudication Order**") was passed in respect of 11 entities in the matter of Birla Pacific Medspa Limited.
2. Whereas, it has been observed that the Permanent Account Number (PAN) of one of the entities, M/s Birla Pacific Medspa Limited was incorrectly mentioned in the said Adjudication Order.
3. The undersigned was appointed as the Adjudicating Officer (AO) vide Order dated December 30, 2025 u/s 19 of the SEBI Act r/w Section 15-I of SEBI Act and Rule 3 of SEBI (Procedure for Holding Inquiry and Imposing Penalties) Rules, 1995 (hereinafter referred to as '**Adjudication Rules**') and u/s 23-I of Securities Contracts (Regulation) Act, 1956 r/w Rule 3 of Securities Contracts (Regulation) (Procedure for Holding Inquiry and Imposing Penalties) Rules, 2005 (hereinafter referred to as '**SCR AO Rules**') to issue Corrigendum Order to the said Adjudication Order.



4. I note that the PAN of M/s Birla Pacific Medspa Limited in the said Adjudication Order has been incorrectly mentioned as AAAFK1583C. I note that the correct PAN of M/s Birla Pacific Medspa Limited is AADCB5167F.
5. Except for the above change, all other contents of the said Adjudication Order remain unchanged. This Corrigendum Order shall always be read as part of the said Adjudication Order.
6. In terms of Rule 6 of the SEBI Adjudication Rules and Rule 6 of SCR AO Rules, copy of this order is being sent to the M/s Birla Pacific Medspa Limited and also to SEBI.

**Place: Mumbai**

**Date: January 08, 2026**

**AMIT KAPOOR**  
**ADJUDICATING OFFICER**